

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 253 of 2001

( M.A.No.677 of 2001 in Diary No. 668 of 2001 )

Allahabad this the 05th day of March, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)  
Hon'ble Maj.Gen.K.K. Srivastava, Member (A)

1. Srikant Mishra S/o Jagdamba Mishra,
2. Narsingh Yadav S/o Magdu Yadav.,
3. Mukhram Prasad S/o Prayag Ram,
4. Laljee S/o Ghurhu Ram.
5. Jangbahadur Prasad S/o Ram Kuwar.
6. Subedar Singh S/o Ram
7. Ram Ratan S/o Kamta.
8. Ganesh Pandey S/o Udhe Pandey.
9. Kamla Prasad S/o
10. Ram Murat.

All C/o Jangbahadur Prasad, 1291, Manas Nagar  
Colony, Mughalsarai, District Chandauli.

Applicants

By Advocates Shri S.K. Dey  
Shri S.K. Mishra

Versus

1. Union of India through the General Manager, E.Rly.  
Calcutta-1.
2. The Divisional Railway Manager, E. Rly., Mughalsarai.
3. The Senior D.P.O., E. Rly., Mughalsarai.
4. The Divisional Accounts Officer, E.Rly., Mughalsarai.
5. Sri Jawahar Lal Choubey, Ex.Officio nominated Agent  
D.R.M.'s Office, E.Rly. Mughalsarai, Distt. Chandauli.

By Advocate Shri K.P. Singh

*K. P. Singh*

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

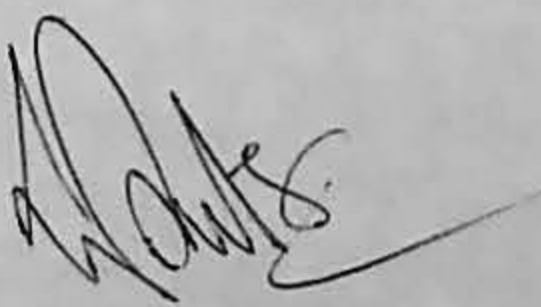
As per applicants case, they were required to participate in the Monthly Savings Scheme and their subscription was deducted from Monthly salary for five years i.e. the period of maturity of the scheme, But, on its maturity, the amount has not been paid to them, for which they made a representation, copy of which has been annexed as annexure A-10 but, the same has not been replied, therefore, they have come up before the Tribunal.

2. Heard learned counsel for the parties and perused the record.

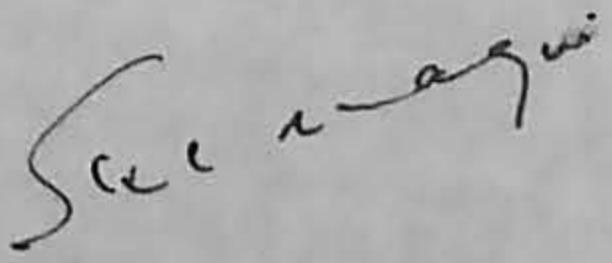
3. We find it a fit matter to decide at admission stage with the directions as under;

"The competent authority in the respondents establishment shall arrange payment of amount admissible and due to be paid to the applicant under Monthly Savings Scheme, within 3 months from the date of communication of this order alongwith admissible interest thereon. In case the amount is not paid within the time allowed as above the applicants shall be entitled to get interest thereafter at the rate of 15% per annum."

4. The O.A. is finally disposed of at admission stage with the above observations. No order as to costs.

  
Member (A)

/M.M./

  
Member (J)